

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 20.12.2012

OA No. 838/2012 with MA No. 415/2012

Ms. Kavita Bhati, counsel for applicant.

Learned counsel for the applicant submits that the ends of justice would be met if the respondents are directed to consider and decide the mercy appeal of the applicant expeditiously, which is pending consideration before the respondents.

2. In view of the submissions made on behalf of the applicant, the respondents are directed to consider and decide the mercy appeal of the applicant strictly in accordance with the provision of law and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of three months from the date of receipt of a copy of this order.
3. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application as per rules.
4. With these observations and directions, the Original Application as well as Misc. Application stand disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat